



**IN THE HIGH COURT OF KARNATAKA AT BENGALURU**

**DATED THIS THE 19<sup>TH</sup> DAY OF JANUARY, 2026**

**BEFORE**

**THE HON'BLE MR. JUSTICE R DEVDAS**

**WRIT PETITION NO. 38609 OF 2025 (KLR-RES)**

**C/W**

**WRIT PETITION NO. 38866 OF 2025 (KLR-RES)**

**WRIT PETITION NO. 39167 OF 2025 (KLR-RES)**

**IN WP No. 38609/2025**

**BETWEEN:**

SMT. PADMAJA S  
WIFE OF R.RAMAMURTHY,  
AGED ABOUT 68 YEARS,  
R/A NO.908, 12<sup>TH</sup> MAIN,  
NEAR SWARAJ MEDICAL SHOP,  
SRINIVASA NAGARA,  
BENGALURU-560 050.

...PETITIONER

(BY MS. ARCHANA T.V., ADVOCATE FOR  
SRI. T N VISWANATHA., ADVOCATE)

**AND:**

1. THE STATE OF KARNATAKA  
REP. BY ITS CHIEF SECRETARY,  
VIDHANA SOUDHA,  
DR. B.R. AMBEDKAR ROAD,  
BENGALURU 560 001.
2. THE DEPUTY COMMISSIONER  
BENGALURU URBAN DISTRICT,  
KANDAYA BHAVAN, K.G.ROAD,  
BENGALURU-560 009.





3. THE TAHSILDAR  
K.R PURAM TALUK,  
DIESEL LOCO SHED RD,  
DURAVANI NAGAR,  
KRISHNARAJAPURAM,  
BENGALURU-560 036.

...RESPONDENTS

(BY SMT. NAVYA SHEKHAR., AGA)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO ISSUE A WRIT OF MANDAMUS BY DIRECTING THE RESPONDENT NO 2 AND RESPONDENT 3 TO CONSIDERATION OF REPRESENTATION AND MAKE AN ENQUIRY PROCEEDING RELATING TO THE BLOCKING OF THE CART ROAD RUNNING IN SURVEY NUMBER 01, SURVEY NO 05 AND SURVEY NO 91 OF PATTANDUR VILLAGE, K.R PURAM HOBLI, BENGALURU EAST TALUK, BENGALURU LEADING TO THE GRAMATANA SITES, VIDE ANNEXURE- F AND G AND ETC.

**IN WP NO. 38866/2025**

**BETWEEN:**

SRI M.R. MUNIRATHNA  
SON OF RAMASWAMY. M,  
AGED ABOUT 72 YEARS,  
R/A NO 81, 3<sup>RD</sup> CROSS,  
2<sup>ND</sup> MAIN, KANAKAPURA MAIN ROAD,  
BALAJI LAYOUT,  
NEAR MANJUNATHA CHOULTRY,  
BENGALURU- 560109.

...PETITIONER

(BY SRI. T N VISWANATHA., ADVOCATE)



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**WP No. 38609 of 2025**  
**C/W WP No. 38866 of 2025**  
**WP No. 39167 of 2025**

**AND:**

1. THE STATE OF KARNATAKA  
REP BY ITS CHIEF SECRETARY,  
VIDHANA SOUDHA,

DR. B.R. AMBEDKAR ROAD,  
BENGALURU - 560 001.

2. THE DEPUTY COMMISSIONER  
BENGALURU URBAN DISTRICT,  
KANDAYA BHAVAN, K.G.ROAD,  
BENGALURU-560 009.

3. THE TAHSILDAR  
K.R PURAM TALUK,  
DIESEL LOCO SHED RD,  
DURAVANI NAGAR,  
KRISHNARAJAPURAM,  
BENGALURU - 560036.

...RESPONDENTS

(BY SMT. NAVYA SHEKHAR., AGA)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO ISSUE A WRIT OF MANDAMUS BY DIRECTING THE RESPONDENT NO.2 AND RESPONDENT NO.3 TO CONSIDERATION OF REPRESENTATION AND MAKE AN ENQUIRY PROCEEDING RELATING TO THE BLOCKING OF THE CART ROAD RUNNING THE SURVEY NUMBER 01, SURVEY NO.5 AND SURVEY NO.91 OF PATTANDUR VILLAGE, K.R. PURAM HOBLI, BENGALURU EAST TALUK, BENGALURU LEADING TO THE GRAMATANA SITES, VIDE ANNEXURE-G AND H DTD 12.03.2025 AND 14.03.2025.



**IN WP NO. 39167/2025**

**BETWEEN:**

SMT. K CHANDRA PRABHA  
WIFE OF K.SURESH CHANDRA,  
AGED ABOUT 71 YEARS,  
R/A NO.263, BCC LAYOUT,  
1<sup>ST</sup> STAGE, 8<sup>TH</sup> MAIN,  
VIJAYANAGAR,  
BENGALURU-560 040.

...PETITIONER

(BY MS. ARCHANA T.V., ADVOCATE FOR  
SRI. T N VISWANATHA., ADVOCATE)

**AND:**

1. THE STATE OF KARNATAKA  
REP. BY ITS CHIEF SECRETARY,  
VIDHANA SOUDHA,  
DR. B.R. AMBEDKAR ROAD,  
BENGALURU - 560 001.
2. THE DEPUTY COMMISSIONER  
BENGALURU URBAN DISTRICT,  
KANDAYA BHAVAN, K.G.ROAD,  
BENGALURU-560 009.
3. THE TAHSILDAR  
K.R PURAM TALUK,  
DIESEL LOCO SHED RD,  
DURAVANI NAGAR,  
KRISHNARAJAPURAM,  
BENGALURU - 560036.

...RESPONDENTS

(BY SMT. NAVYA SHEKHAR., AGA)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226  
& 227 OF THE CONSTITUTION OF INDIA PRAYING TO  
DIRECT THE R-2 AND R-3 TO CONSIDERATION OF  
REPRESENTATION AND MAKE AN ENQUIRY PROCEEDING



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RELATING TO THE BLOCKING OF THE CART ROAD RUNNING IN SURVEY NUMBER 01, SURVEY NO.05 AND SURVEY NO. 91 OF PATTANDUR VILLAGE, K.R. PURAM HOBLI, BENGALURU EAST TALUK, BENGALURU LEADING TO THE GRAMATANA SITES VIDE ANNEX-F AND G.

THESE PETITIONS, COMING ON FOR PRELIMINARY HEARING, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE R DEVDAS

### **ORAL ORDER**

On hearing the learned Counsels for the petitioners, it is clear that the property in question falls within the jurisdiction of the 'Greater Bengaluru Authority' and therefore, the classification of these writ petitions should be 'Writ petition (LB)'. It is also submitted that the petitioners have given their respective representations to the concerned officers of the Greater Bengaluru Authority. However, the said officers are not made as party respondents to these proceedings.

2. In that view of the matter, these writ petitions stand ***disposed of*** while reserving liberty to the petitioners to file fresh writ petitions on the same cause of



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auction by impleading necessary parties to those proceedings.

3. Office is hereby directed to return the certified copies/original documents, if any, to the petitioners while retaining a copy for the file.

**Sd/-**  
**(R DEVDAS)**  
**JUDGE**

DL  
CT: JL